

ITEM NO.27

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Criminal Appeal No(s). 2276/2025

PRAMOD YADAV

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

WITH

Crl.A. No. 2277/2025 (II)

Crl.A. No. 4233-4234/2025 (II)

Date : 27-11-2025 This appeal was called on for hearing today.

For Appellant(s) :

Mr. Manoj K. Mishra, AOR
Mr. Umesh Dubey, Adv.
Mr. Anand Kumar Rai, Adv.
Mr. Radeesh Kumar Mt, Adv.
Mr. Amulya Dev Mishra, Adv.
Ms. Madhulika, Adv.

Mr. Satendra Tripathi, AOR
Mr. Mayank Tripathi, Adv.
Mr. Astitva Tripathi, Adv.
Ms. Shreya Chaturvedi, Adv.
Mr. Inish Mishra, Adv.
Mr. Shakti Singh, Adv.

For Respondent(s) : Ms. Srishti Singh, AOR
Mr. Satendra Tripathi, AOR

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Mr. Mayank Tripathi, Adv.
Mr. Astitva Tripathi, Adv.
Ms. Shreya Chaturvedi, Adv.
Mr. Inish Mishra, Adv.
Mr. Shakti Singh, Adv.

contd...

UPON hearing the counsel the Court made the following
O R D E R

Crl.A. No. 2276/2025 and Crl.A. No. 2277/2025

Common sole respondent is duly represented.

Scanned soft copies of original records of High Court and Trial Court have been received. Let soft copy of the same be provided to Ld. Counsels for the parties in light of Circular F.no.01/Judl./2025, dated 10.01.2025.

Registry to process the matters for listing before the Hon'ble Court, as per rules.

Crl.A. No. 4233-4234/2025

As per office report, Ld. Counsel for the petitioner has not filed spare copies for issuance of notice in terms of Hon'ble Court's order dated 15.09.2025. However, today, more time has been sought. One week's time, as a last opportunity, is granted to file spare copies. If spare copies are filed within the time granted, notice be issued immediately and list on 13.01.2026, else Registry to process the matter for listing before the Hon'ble Judge in Chambers for necessary directions.

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SUJATA SINGH
Registrar